

NO.DSJ/BLP/EC/13-30/2015-16-
OFFICE OF THE DISTRICT AND SESSIONS JUDGE
BILASPUR, HIMACHAL PRADESH.

Dated Bilaspur , the May, 2018.

From:

The District & Sessions Judge,
Bilaspur, Himachal Pradesh.

Subject: **Annual Maintenance Contract (A.M.C.) of Computers Hardware installed in the District and Sessions Division Bilaspur, H.P.**

Competitive item-wise tenders (with spares) are invited in sealed cover for awarding Annual Maintenance Contract (AMC) by furnishing full details with regard to terms and conditions etc. in respect of following computer hardware installed in the District and Sessions Division, Bilaspur, Himachal Pradesh :-

Sr. No.	Description	Qty.
1.	Acer Power Desktop PC, Dual Core, 2 GB DDR2 RAM, 160 GB HDD, DVD Combo.	5
2.	HP Compacq PC Dual Core, 2 GB DDR2 RAM, 160 GB HDD, DVD Combo.	1
3.	Epson LX300 Dot Matrix Printers.	2
4.	Epson LX1150 Dot Matrix Printers.	4
5.	UPS 600 VA.	6

The sealed quotations should be addressed to “ **The District and Sessions Judge, Bilaspur, Himachal Pradesh, 174001**”.

The interested tenderers are requested to furnish earnest money to the extent of 2% of the total tendered amount in the form of a bank guarantee or bank draft of the nationalized or recognized banking institution in favour of the District and Sessions Judge, Bilaspur, Himachal Pradesh payable/drawn at Bilaspur. Any quotation received without earnest money shall be liable to be rejected straightway. However, the earnest money received from the unsuccessful tenders shall be released to them without interest within a reasonable period.

The rate quotations complete in all respect alongwith requisite earnest money must reach this office **on or before 31.05.2018 during the office hours i.e. By 4.45 P.M.** and any quotation received thereafter shall not be entertained and the same shall be deemed to be rejected. The successful tenderer shall have to depute a full time Service Engineer at Bilaspur District during the subsistence of Annual Maintenance Contract. The successful tenderer shall also furnish performance security to the extent of five (5) percent of the total consideration amount of the contract. The terms and conditions for making the payment shall be regulated as per Rule 108 of the H.P.F.R., 2009, an extract whereof is annexed as Annexure-'A'

The undersigned reserve every right to select or reject any or all the quotations received without assigning any reason whatsoever.


District and Sessions Judge
Bilaspur, H.P.

Endst. No.DSJ/BLP/EC/13-30/2015-16- 2587 dated Bilaspur, the May, 2018

Copy forwarded to:-

1. The Registrar General, High Court of Himachal Pradesh, Shimla for information w.r.t letter No. HHC.1(5-Comp/HHC/HW/AMC/2015-1-36116 dated 23.12.2017)
2. The Assistant Programmer/System Assistants of this office for information with the direction to upload the tender document on the website of this Court.


District and Sessions Judge
Bilaspur, H.P.

